

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 315

IA-5785/2023, IA-2658/2022, IA-174/2023, IA-2627/2021

In

IB-892(ND)/2020

IN THE MATTER OF:

KNL Driveline Parts Pvt. Ltd.

.... Petitioner/Applicant

Vs.

SPM Automotive Components Pvt. Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 06.06.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Vishal Ganda, Ms. Tanya Hasija, Advs.

For Liquidator : Ms. Puja Chaurasia Adv.

For Respondent : Mr. Ishwar Mohapatra, Mr. Anand Shankar Jha, Mr. Sachin Mintri, Mr. T.K.A.Padmanabhan Advs.

ORDER

IA-2658/2022

Ld. Counsel appearing for the Liquidator has stated that certain information and other details are required from erstwhile IRP so as to enable the Consultation Committee to consider the issues raised by the Applicant. However, the erstwhile IRP has not provided the required information. We therefore, direct the erstwhile IRP to provide the information to the Liquidator within one week.

We direct the Liquidator to take necessary steps after receipt of the details from the erstwhile IRP and place the matter before the Consultation Committee after receipt of the information and details from the erstwhile IRP as per the order dated 19.03.2024.

List the matter **on 18.07.2024**

IA-174/2023

The Liquidator is directed to serve the Respondent No. 2 by all mode and file proof and affidavit of service.

Reply if any, shall be filed within one week after service of the notice.

List the matter **on 18.07.2024**

IA-2627/2021

Ld. Counsel appears for Respondent No. 2 seeks time to file reply affidavit. Two weeks time granted.

The Applicant is directed comply with the order dated 19.03.2024 with respect to the remaining Respondents.

List the matter **on 18.07.2024.**

IA-5785/2023

List the matter **on 18.07.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)